

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2876 of 2020

B. Surya Rao.Petitioner

-Versus-

1. The State of Jharkhand.
2. Sheo Narayan Prasad.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. P.S.Dayal, Advocate.
For the State : Mr. Sanjay Kumar Srivastava, A.P.P.

02/ 09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Let notice be issued to the Opp. Party No.2 for which requisites etc. under registered cover with A/D as well as by ordinary process must be filed within a period of three weeks.

List this case thereafter.

In the meantime, no coercive step shall be taken against the petitioner in connection with C/1 Case No. 104 of 2019, pending in the Court of the Judicial Magistrate, 1st Class, Jamshedpur.

(Dr. S.N. Pathak, J.)

P.K.S.